

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 43/81 SCHEDULED TO BE HELD ON 10.01.2012 BUT ACTUALLY HELD ON 18.01.2012.

The Meeting No. 43/81 of Norms Committee-II was held on 18.01.2012 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri B.D.Ghosh, Addl. I.A.	MOS
4.	Sh Praveen Sharma, DDG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:1/43/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00366/AM12/	RLA File :03/94/040/00405/AM12/	Lic.No/Date:0310646071 03.08.2011	Defer Date:28.02.2012
	Decision :NC observed that application of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 28.02.2012.			

2	Case No.:32/43/81-ALC2/2011	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status:Approved
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	HQ File :01/81/050/00397/AM12/	RLA File :02/24/040/00062/AM12/	Lic.No/Date:0210164437 23.08.2011	Defer Date:
	Decision :As per recommendation of DIPP present in the meeting NC decided to ratify the norms of above AA as per SION C-1058. R/A may take suitable consequential action accordingly.			

3	Case No.:11/43/81-ALC2/2011	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM12/	RLA File :02/24/040/00052/AM12/	Lic.No/Date:0210164814 29.08.2011	Defer Date:28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 28.02.2012.			

4	Case No.:9/43/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM12/	RLA File :09/24/040/00261/AM12/	Lic.No/Date:0910048772 14.09.2011	Defer Date:28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 28.02.2012.			

5	Case No.:5/43/81-ALC2/2011	Party Name:GUJARAT PLUG-IN DEVICES PVT LTD	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM12/	RLA File :34/24/040/00118/AM12/	Lic.No/Date:3410031722 27.09.2011	Defer Date:28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 28.02.2012.			

6	Case No.:3/43/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM12/	RLA File :04/24/040/00206/AM12/	Lic.No/Date:0410128908 04.10.2011	Defer Date:28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 28.02.2012.			

7	Case No.:46/43/81-ALC2/2011	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status:Deferred and Re-indexed
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HQ File :01/81/050/00411/AM12/	RLA File :13/24/040/00024/AM12/	Lic.No/Date:1310037060 05.10.2011	Defer Date:28.02.2012
Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 28.02.2012.			

8	Case No.:37/43/81-ALC2/2011	Party Name:TUF METALLURGICAL PVT LTD	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00402/AM12/	RLA File :05/24/040/00221/AM12/	Lic.No/Date:0510304985 12.10.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 28.02.2012.			

9	Case No.:2/43/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00367/AM12/	RLA File :03/94/040/00624/AM12/	Lic.No/Date:0310659501 13.10.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 28.02.2012.			

10	Case No.:38/43/81-ALC2/2011	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00403/AM12/	RLA File :03/94/040/00651/AM12/	Lic.No/Date:0310661017 20.10.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 28.02.2012.			

11	Case No.:41/43/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00406/AM12/	RLA File :25/24/040/00013/AM12/	Lic.No/Date:2510003400 20.10.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 28.02.2012.			

12	Case No.:44/43/81-ALC2/2011	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00409/AM12/	RLA File :03/94/040/00621/AM12/	Lic.No/Date:0310661739 24.10.2011	Defer Date: 28.02.2012

Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 28.02.2012.

13	Case No.: 19/43/81-ALC2/2011	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00384/AM12/	RLA File :09/24/040/00203/AM12/	Lic.No/Date:0910049449 25.10.2011	Defer Date: 28.02.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 17.01.2012 as under:- 1. Information in respect of Sl. No. 11 of Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Basis/Justification for the quantities of import items The case stands deferred and to be re-listed on 28.02.2012.			

14	Case No.: 36/43/81-ALC2/2011	Party Name:ITW INDIA LIMITED	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00401/AM12/	RLA File :09/24/040/00316/AM12/	Lic.No/Date:0910049469 25.10.2011	Defer Date: 28.02.2012
	Decision : As per recommendation of DIPP present in the meeting NC decided to send a letter to firm to submit following information : 1. Sl No. 3,4,5 & 11 of SDF export product wise. The case stands deferred and to be re-listed on 28.02.2012.			

15	Case No.: 45/43/81-ALC2/2011	Party Name:AUREATE INDIA,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00410/AM12/	RLA File :07/24/040/00257/AM12/	Lic.No/Date:0710083609 28.10.2011	Defer Date: 28.02.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(109)2011-ME dated 12.01.2012 as under:- 1. Process flow chart indicating process of manufacturing, stage wise wastage for export product no. 2, as shown for export product no. 1 2. Whether the import are sought in numbers or in sets, as export product. 3. Wastage justification for export product No. 1. The case stands deferred and to be re-listed on 28.02.2012.			

16	Case No.: 35/43/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00400/AM12/	RLA File :06/24/040/00036/AM12/	Lic.No/Date:0610024399	Defer Date:

		01.11.2011	28.02.2012
Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 28.02.2012.			

17	Case No.: 27/43/81-ALC2/2011	Party Name:ENERGO ENGG.PROJECTS LTD	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00392/AM12/	RLA File :05/23/040/00292/AM12/	Lic.No/Date:0510307390 04.11.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 28.02.2012.			

18	Case No.: 23/43/81-ALC2/2011	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00388/AM12/	RLA File :03/94/040/00596/AM12/	Lic.No/Date:0310664401 11.11.2011	Defer Date: 28.02.2012
	Decision : As per recommendation of DIPP present in the meeting NC decided to send a letter to firm to submit following information : 1. SI No. 3, & 11 of SDF . The case stands deferred and to be re-listed on 28.02.2012.			

19	Case No.: 40/43/81-ALC2/2011	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status:Approved
	HQ File :01/81/050/00405/AM12/	RLA File :04/24/040/00226/AM12/	Lic.No/Date:0410130236 11.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:- 1. Quantity of import item may be allowed as 15237 Kgs. after taking clue from Engineering Tables 4 & 5. R/A may take suitable consequential action accordingly.			

20	Case No.: 4/43/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00369/AM12/	RLA File :03/94/040/00718/AM12/	Lic.No/Date:0310664636 14.11.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC for comments. The case stands deferred and to be re-listed on 28.02.2012.			

21	Case No.: 12/43/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00377/AM12/	RLA File :03/94/040/00505/AM12/	Lic.No/Date:0310664666 14.11.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 28.02.2012.			

22	Case No.: 10/43/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00375/AM12/	RLA File :03/94/040/00282/AM12/	Lic.No/Date:0310665350 16.11.2011	Defer Date: 28.02.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 17.01.2012 as under:- 1. Net weight per KM of each cable. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 28.02.2012.			

23	Case No.: 31/43/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00396/AM12/	RLA File :05/23/040/00305/AM12/	Lic.No/Date:0510308161 16.11.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 28.02.2012.			

24	Case No.: 43/43/81-ALC2/2011	Party Name:MARUICHI KUMA STEEL TUBE PRIVATE LTD.,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status:Approved
	HQ File :01/81/050/00408/AM12/	RLA File :05/24/040/00283/AM12/	Lic.No/Date:0510308306 17.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:- 1. Words “ of relevant thickness” may be added with the description of import item. 2. Quantity of import item may be allowed as 305.55 MT inclusive of a wastage of 5 %. R/A may take suitable consequential action accordingly.			

25	Case No.: 26/43/81-ALC2/2011	Party Name:MONTEX GLASS FIBRE IND PVT	Meet No/Date:43/81-ALC2/2011	Status:Approved
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		LTD	10.01.2012	
	HQ File :01/81/050/00391/AM12/	RLA File :03/95/040/00649/AM12/	Lic.No/Date:0310665947 18.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:- The above Advanc The above Authorisation is ratified on repeat basis as per Advance Authorization No. 0310644424 dated 26.07.2011 ratified in Norms Committee Meeting dated 06.09.2011: 1. Quantity of export product may also be specified as 439025 Sq. Mtrs. in addition to its weight. 2. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 50760 Kgs. inclusive of a wastage of 5.11 %. 3. Quantity of import item at S.No. 2 may be allowed as 23400 Kgs. (459000 Sq. Mtrs.) inclusive of a wastage of 4.55 %. 4. Quantity of import item at S.No. 3 may be allowed within 2% of FOB value of exports. 5. Quantity of import item at S.No. 4 may be allowed as 16683 Kgs. on net to net basis as claimed by the firm R/A may take suitable consequential action accordingly.			
26	Case No.:34/43/81-ALC2/2011	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status:Approved
	HQ File :01/81/050/00399/AM12/	RLA File :07/24/040/00322/AM12/	Lic.No/Date:0710084047 18.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:- The above Advance Authorisation is ratified on repeat basis as per Advance Authorization No. 0710083444 dated 21.10.2011ratified in Norms Committee Meeting dated 29.11.2011: 1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 3922.35 Kgs inclusive of 1% wastage. 2. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 117.64 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			
27	Case No.:8/43/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00373/AM12/	RLA File :03/94/040/00741/AM12/	Lic.No/Date:0310666794 23.11.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 28.02.2012.			
28	Case No.:48/43/81-ALC2/2011	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Approved
	HQ File :01/81/050/00413/AM12/	RLA File :05/24/040/00288/AM12/	Lic.No/Date:0510309142	Defer Date:

24.11.2011

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:-
Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg. content in the export products.

R/A may take suitable consequential action accordingly.

29	Case No.: 29/43/81-ALC2/2011	Party Name:JUPITER INTERNATIONAL LTD.,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00394/AM12/	RLA File :02/24/040/00140/AM12/	Lic.No/Date:0210169670 25.11.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 28.02.2012.			

30	Case No.: 6/43/81-ALC2/2011	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00371/AM12/	RLA File :03/94/040/00762/AM12/	Lic.No/Date:0310667857 29.11.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MSME/DIPP for comments. The case stands deferred and to be re-listed on 28.02.2012.			

31	Case No.: 28/43/81-ALC2/2011	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00393/AM12/	RLA File :02/24/040/00147/AM12/	Lic.No/Date:0210169798 29.11.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIT & MNRE for comments. The case stands deferred and to be re-listed on 28.02.2012.			

32	Case No.: 47/43/81-ALC2/2011	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00412/AM12/	RLA File :02/24/040/00087/AM12/	Lic.No/Date:0210169945 29.11.2011	Defer Date: 28.02.2012
	Decision : NC decided to transfer the case to NC-V as export item seems to be a textile product.			

33	Case No.: 22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date: 28.02.2012

Decision : NC observed that application of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 28.02.2012.

34	Case No.: 42/43/81-ALC2/2011	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00407/AM12/	RLA File :02/24/040/00143/AM12/	Lic.No/Date:0210170109 01.12.2011	Defer Date: 28.02.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information : 1. SI No. 3, 4,5 & 11 of SDF . The case stands deferred and to be re-listed on 28.02.2012.			

35	Case No.: 30/43/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00395/AM12/	RLA File :05/23/040/00321/AM12/	Lic.No/Date:0510310197 02.12.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 28.02.2012.			

36	Case No.: 33/43/81-ALC2/2011	Party Name:THE WIPE HOTWIRE INDIA THERMAL EQUIPMENTS PVT.LTD.	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00398/AM12/	RLA File :13/24/040/00019/AM12/	Lic.No/Date:1310037858 02.12.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 28.02.2012.			

37	Case No.: 39/43/81-ALC2/2011	Party Name:THE WIPE HOTWIRE INDIA THERMAL EQUIPMENTS PVT.LTD.	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00404/AM12/	RLA File :13/24/040/00020/AM12/	Lic.No/Date:1310037857 02.12.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 28.02.2012.			

38	Case No.: 7/43/81-ALC2/2011	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00372/AM12/	RLA File :03/94/040/00744/AM12/	Lic.No/Date:0310668835 05.12.2011	Defer Date: 28.02.2012

Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 28.02.2012.

39	Case No.: 14/43/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00379/AM12/	RLA File :10/24/040/00059/AM12/	Lic.No/Date:1010046855 05.12.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 28.02.2012.			

40	Case No.: 24/43/81-ALC2/2011	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00389/AM12/	RLA File :34/24/040/00178/AM12/	Lic.No/Date:3410032429 07.12.2011	Defer Date: 28.02.2012
	Decision : The case is under examination at DIPP. The case stands deferred and to be re-listed on 28.02.2012.			

41	Case No.: 13/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00378/AM12/	RLA File :02/24/040/00129/AM12/	Lic.No/Date:0210170338 08.12.2011	Defer Date: 28.02.2012
	Decision : As per recommendation of representative of DIPP present in the meeting, NC decided to call following information from the firm:- 1. SI No. 11 of SDF. The case stands deferred and to be re-listed on 28.02.2012.			

42	Case No.: 15/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00380/AM12/	RLA File :02/24/040/00130/AM12/	Lic.No/Date:0210170344 08.12.2011	Defer Date: 28.02.2012
	Decision : As per recommendation of representative of DIPP present in the meeting, NC decided to call following information from the firm:- 1. SI No. 11 of SDF. The case stands deferred and to be re-listed on 28.02.2012.			

43	Case No.: 16/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00381/AM12/	RLA File :02/24/040/00145/AM12/	Lic.No/Date:0210170350 08.12.2011	Defer Date: 28.02.2012

Decision : As per recommendation of representative of DIPP present in the meeting, NC decided to call following information from the firm:-
 1. SI No. 11 of SDF.
 The case stands deferred and to be re-listed on 28.02.2012.

44	Case No.: 18/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00383/AM12/	RLA File :02/24/040/00144/AM12/	Lic.No/Date:0210170348 08.12.2011	Defer Date: 28.02.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 17.01.2011: 1. Information in respect of Sl. No. 11 of Standard Deficiency Format. 2. Details of import item at SI.No.3 and use of this item in the export product. The case stands deferred and to be re-listed on 28.02.2012.			

45	Case No.: 20/43/81-ALC2/2011	Party Name:HEAVY METAL & TUBES LIMITED	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status:Approved
	HQ File :01/81/050/00385/AM12/	RLA File :08/24/040/00212/AM12/	Lic.No/Date:0810106469 09.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:- 1. Word “ Alloy” may be deleted from the description of export item. 2. Quantity of import item may be allowed as 1666.668 MT inclusive of a wastage of 20 % as per SION C-797. R/A may take suitable consequential action accordingly.			

46	Case No.: 17/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00382/AM12/	RLA File :02/24/040/00165/AM12/	Lic.No/Date:0210170725 13.12.2011	Defer Date: 28.02.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information : 1. SI No. 5 & 11 of SDF . The case stands deferred and to be re-listed on 28.02.2012.			

47	Case No.: 21/43/81-ALC2/2011	Party Name:GPT STEEL INDUSTRIES LTD	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00386/AM12/	RLA File :08/24/040/00064/AM12/	Lic.No/Date:0810106527 13.12.2011	Defer Date: 28.02.2012
	Decision : NC observed that application of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 28.02.2012.			

48	Case No.:25/43/81-ALC2/2011	Party Name:UM CABLES LTD.,	Meet No/Date:43/81-ALC2/2011 10.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00390/AM12/	RLA File :03/95/040/00773/AM12/	Lic.No/Date:0310673392 29.12.2011	Defer Date: 28.02.2012
	Decision : Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 14.02.2012			

SI No. 230

CASE 96	NO.	AR-	M/s. Prakash Steelage Ltd., Mumbai
Meeting No. 43/81			F.No.01/81/50/503/AM10/DES-II
Dated:10.01.2012			Advance Licence No. 0310514053 dated 26.03.2009

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:-

- Following may be suffixed with the description of export product:
 - OD 5 mm & less – Qty 0.572 MT,
 - OD 17 mm & less – Qty 10.795 MT,
 - OD 26.7 mm & less – Qty 22.594 MT
 - OD 33.4 mm & less-Qty. 5.803 MT
 - OD less than 15 mm-Qty. 0.778 MT
 - OD less than 25 mm -Qty. 0.471 MT & ,
 - OD less than 33.4 mm -Qty. 5.387 MT”
- Total net weight of export product may be modified as 46.4 MT.
- Description and quantity of import item may be modified as under:

“Seamless Stainless Steel Tubes/Pipes (Hot Finished) Grade 304L

Size OD 15 mm & above – Qty 0.706 MT,
 Size OD 25 mm & above – Qty 13.33 MT ,
 Size OD 33.4 mm & above – Qty 27.90 MT,
 Size OD 40 mm & above – Qty 7.166 MT
 Size OD 15 mm & above – Qty 0.828 MT
 Size OD 25 mm & above – Qty 0.501 MT &
 Size OD 33.4 mm & above – Qty 5.737 MT”

4. Total quantity of import items may be allowed as 56.168 MT inclusive of 23.5 % wastage for export products at Sl. No. 1 to 4 above and 6.5 % wastage for export products at Sl. No. 5 to 7 above as claimed by the firm after taking clue from SION C-831.

R/A may take suitable consequential action accordingly.

Sl No. 231

CASE 97	NO.	AR-	M/s. Prakash Steelage Ltd., Mumbai
Meeting No. 43/81			F.No.01/81/50/497/AM10/DES-II
Dated:10.01.2012			Advance Licence No. 0310513423 dated 26.03.2009

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:-

1. Following may be suffixed with the description of export product:
 “ OD 19.10 mm & less – Qty 20.21 MT,
 OD 26 mm & less – Qty 18.246 MT &
 OD 31 mm & less – Qty 1.05 MT ”
2. Total net weight of export product may be modified as 39.506 MT.
3. Description and quantity of import item may be modified as under:
 “Seamless Stainless Steel Tubes/Pipes (Hot Finished) Grade 316L
 Size OD 24 mm & above – Qty 24.959 MT,
 Size OD 30 mm & above – Qty 22.534 MT &

Size OD 40 mm & above – Qty 1.297 MT ”

4. Total quantity of import items may be allowed as 48.79 MT inclusive of 23.5 % wastage as claimed by the firm after taking clue from SION C-831.
R/A may take suitable consequential action accordingly.
